

No. R(J) No. 214/2023

High Court of Karnataka,  
Bengaluru,  
Dated 28<sup>th</sup> November 2023

**CIRCULAR**

The Hon'ble High Court while disposing of Cr1.P.No.6918/2021 C/w Cr1.P.No.6903/2021 vide order dated 03.10.2023, has given directions as follows:

*“9. Before parting from the case, it is apparent to note that this Court has come across several cases where the cognizance is not taken by the Court but cyclostyled entries are made in the order sheets by the Chief Administrative Officer/Chief Ministerial Officer stating that the cognizance is taken. This is a bad practice that the Courts have to give up. This also gives a cause to halt the prosecution resulting in delay of trial.*

*10. Therefore, the Registry is directed to issue appropriate circulars to all the Special Courts directing them not to have any stereotyped or cyclostyled order sheets indicating that the cognizance of the offence is taken. The concerned judicial officers shall specifically pass an order indicating application of their mind to the charge-sheet and record satisfaction to proceed with the trial of the accused. The practice of Chief Administrative Officer/Chief Ministerial Officer recording in the order sheet that cognizance is taken, has to be forthrightly stopped by all the Trial Courts. Any deviation/violation shall attract appropriate disciplinary action.”*

As directed, in continuation of General Circular No. 08/2019, dated 12.12.2019 and as per directions issued by the

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Hon'ble High Court in the above referred case, all the Judicial Officers/Special Courts in the State are directed to pass orders applying their mind to the charge sheet and record satisfaction to proceed with the trial of the accused and to stop the practice of the Chief Administrative Officer/Chief Ministerial Officer recording any stereotyped or cyclostyled order sheets indicating that the cognizance of the offence is taken. Any deviation/violation in this regard shall attract appropriate disciplinary action.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-

**(M.CHANDRASHEKAR REDDY)**  
REGISTRAR (JUDICIAL)

To:

1. The Additional Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Central Project Co-ordinator with a request to web host the Circular.
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the P.S. to the Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Assistant Registrar, District Judicial Administration-I Branch (DJA-I), High Court Building, Bengaluru - **with a request to circulate the same to all the Judicial Officers in the State.**
7. Office Copy.